

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.216

Appeal No-119/252/ND/2021

IN THE MATTER OF:

Dr. Er. Rajainderr Jaina

... **Applicant/Petitioner**

Versus

ROC

...

Respondent

Under Section: 252(3) Comp. Act.

Order delivered on 10.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rajesh Aggarwal, Adv. Amrendra Roy

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsels appearing for the parties argued for some time. When it is the plea raised on behalf of the Appellant that the Appellant having bank accounts and being also party to pending litigations, it would be just to restore its name to the Register of Companies. The Ld. Counsel for the Respondents submitted that all pending litigations have culminated, thus there would be no justification to pass any order under Section 252 of the Companies Act. Nevertheless, the Ld. Counsels appearing for the parties are unable to share the judicial precedents relied by them. Let remain present physically to put forth their respective submissions on 15.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)